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[Shri R. Ramakrishnan]

which will be used for crime detection, road traffic control, etc. Sir, as you know, the Tamil Nadu police has had a very impressive of law and record regarding enforcement order and crime detection and, even in the past, it has been commented upon favourably by even Scotland Yard. Our honourable Chief Minister, Dr. MGR, who is always looking after the toiling masses and their welfare, wants to make special efforts to see that the crime rate in Tamil Nadu is kept down and the good record of the Tamil Nadu police in the past is kept up. With this the Tamil Nadu Government has in view, recently de1 cided to go in for this specialised aircraft which is capable of low flying and which is equipped with special radar and other equipment including gun and other patroling equipment. It can fly at altitudes of less than 1,000 feet and it can take off from and land on strips of 100 to 150 feet. It can also fly in all weather conditions. Sir, each aircraft is reported to cost something between Rs. 2.5 lakhs and ten lakhs. We would request the Government of India to give permission for the same including the release of necessary foreign exchange for this purpose. Sir, this will be used not only for crime detection but also—because in our vast metropolitan cities the problem of traffic is assuming all importance—this will be used for road traffic surveillance from the air. Also during floods and other such natural calamities it can be used for survey and dropping of food packets. A similar type of Chetak helicopter if gone in for-I am incidentally making this point-will cost one crore of rupees. But this type of aircraft, four or five together would cost only 30 to

40 lakhs of rupees. Therefore, 1 would request the Government of India to give early sanction for the same. Before concluding, I would also like to mention that this has been used successfully in Los Angeles in 1966. It was called Operation Skynight and this had made that a tre-merdous success. In these days of advanced modern technology, Tamil Nadu wants to be a pioneer in this. Thank you,

REFERENCE TO THE NEED FOR A BROAD GAUGE LINE BETWEEN DARBHANGA AND SAMASTIPUR

श्री राम भगत शासवान (विहार): सभापति महोदय, मैं आपके माध्यम से मान-नीय रोल मंत्री महोदय का ध्यान दरमंगा समस्तीपुर बाड गंज लाइन के निर्माण आरे दिलाना चाहता है। यह बही रोलवे लाइन है जिसमें भतपर्व रोल स्वगीय ललित नारायण मित्र जी ने की अस्तिम यात्रा की थी, दरभंगा समस्तीपुर आ कर वे यहां उद्घाटन समाराह में रहीद हुए थे। में भी बहां था। हम लाखों का मेमोरेडम ले कर वहां थे और मफ कांभी बम के टकडी थे। में भी सक्त रूप से घायल हुआ। था। मैंनेभी इस लाइन को चलों में खुन बहाया । उन्होंने वहां पर लाखों जनता बीच आश्वासन दिया था कि तीन गाल अन्दर दाड गेज लाइन दन जाएगी। फिर उनके बाद दररो रल मंत्री कदार पांडे ने 18 अप्रैल, 1981 विधिवत उद्गाटन कर दिया और यह आरबा-सर दिया कि तीन साल के अन्दर दन जाएगी सारा मेटीरियल गिर गया था, कार्य प्रारम्भ हो गताथा, 70 लाव रुपया सर्वे पर भी खर्च हो गया, विहार सरकार ने जमीन देदी। कार्य गारम्भ होने के बावजूद भी दररे रेल मंत्री आए तो यह कार्य वापिस कर लिया गता। इससे आम जनता में कापी जाकाश है। प्रतिदिन हजारों की संख्यां में लोग गिरफ्तारी दे रहे हैं। रोल मंत्री महादय से भेरा आग्रह है, बार-बार उनसे आग्रह किया जा रहा द्याष्ट्रकाण से और द्रष्टिकोण इसको शीव बनाया चाहिए । इराके साथ-साथ आर्थिक दिष्टकोण बहत महत्वपूर्ण से यह लाइन जितना माल बड़ी लाइन से जाना होता है वह समस्तीपर के रजदीक गरहारा में राक जाता है जिससे इनको बहुत रुपया डोमरोज के रूप में दोनापडताहै। गांधी संत बन जाने से उत्तर बिहार सारी मीटर गेज की गाडियां नाकामयाब हो चकी है। इसलिए हम आग्रह करेगे जनता जनादीन की उत्तर बिहार मांग है उस पर एक्शन ले, एक संघर्ष

समिति कायम हो गई है और उसके तत्वा-धार में डेली हजारों लोग अरस्ट हो रहें हैं।

भी उपसभापतिः अरस्ट होनेसे कुछ नहीं होगा।

श्री राम भगत पासवानः इसिए हम आग्रह करेंगे कि सरकार उत्तर विहार को उनता की फरियाद को सुन ले और इस लाइन का भीत् से शीव निमाण करें।

REFERENCE TO THE PLIGHT OF FREEDOM-FIGHTERS DUE TO PROBLEMS IN GETTING PENSION FROM GOVERNMENT

SHRI M. KADHARSHA Nadu); Mr. Deputy Chairman, Sir wou'd like to draw the attention of the House, and through you, Sir, of the hon. Homy Minister to the miserable plight of freedom in getting pension from the fighter, Government of India. Hundreds and thousands of applications are pending with the Government, and the Home Ministry has not cared to dispose them of earnestly. Some of the pelitions are pending for t'ne last two or three years. The rules and procedure are very rigid, with the result that many thenv could not fulfil the of Sir, the State Governments formalities. have their own rules, and the Government of India is following its own norms and procedures in giving pension to them. The living condition of many of the freedom fighters is so miserable. Recently we saw a report in the press of a freedom fighter begging in streets to eke out his living. If this is the condition of the freedom fighteis. the very existence of our independence and democracy will be jeopardised. So I request that the Government should simplify the rules. For instance, the Government is demanding that the application should be endorsed by a co-prisoner. But most of them are dead now. For instance, in Tamil Nadu, there are only two persons who are eligible to give endorsemen: certificate.

Secondly, the Government is demanding that the imprisonment certificates from the jail authorities should be produced. Unfortunately, many of the State Govern, ments do not maintain such long records, of 40-50 years, and so the freedom fighters are denied the right to get their pension.

pension from Govt

MR. DEPUTY CHAIRMAN; Co-prisoners, ex-MPs and MLAs can give the certificate. He must be a co-prisoner. (*Interruptions*).

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): Sir, 90,000 applications are pending in my State.

MR. DEPUTY CHAIRMAN; Let him have his say.

, SHRI AMARPROSAD CHAKRA-BORTY: I support him

SHRI M. KADHARSHA; For some persons the State Government is giving pension. But the same persons are rejected by the Central Government. I do not know the reason for that. A freedom fighter is a freedom fighter. If he is recognised by the State Government, he should also be recognised by the Union Government. So I wish that the rules be simplified, and the Government should be liberal and generous in giving pension to the freedom fighters. If today we sit in the ivory tower, if is because of the sweat and toil and blood they have shed.

SHRI AMARPROSAD CHAKRA-BORTY: I support my friend. You are also a freedom fighter.

MR. DEPUTY CHAIRMAN: I know. They are very liberal.